

receiving subsidized foodgrains under Targeted Public Distribution System (TPDS). As this exercise is yet to be completed in many States/UTs, they have been requested to complete the identification at the earliest and ensure implementation of the Act within next three months, after completing other preparatory measures. Implementation status of the Act is reviewed on a regular basis and necessary advisories are issued to States/UTs, wherever required.

Based on the reported identification of beneficiaries for coverage under the National Food Security Act, 2013 (NFSA), allocation of foodgrains to 11 States/UTs has started under the Act. Out of these, in 6 States, namely Chhattisgarh, Haryana, Karnataka, Maharashtra, Punjab and Rajasthan, complete identification as per coverage under the Act has been reported and in the remaining 5 States/UTs, namely Bihar, NCT of Delhi, Himachal Pradesh, Madhya Pradesh and Chandigarh, identification is partial.

(d) No, Sir.

(e) Does not arise.

Law to prevent hoarding

†1120. SHRI PRABHAT JHA:

SHRI VIJAY GOEL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there exists any law at present to prevent hoarding in the country;

(b) if so, the details thereof and the extent to which the existing law is effective in preventing hoarding;

(c) whether Government proposes to formulate any new law in order to stop hoarding more effectively or annihilating the practice of hoarding within stipulated period, the details thereof; and

(d) the details of cases of hoarding detected during last three years and the legal action taken in those cases?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE):

(a) Yes, Sir.

†Original notice of the question was received in Hindi.

(b) The Essential Commodities Act, 1955, provides for actions to be taken to prevent hoarding of essential commodities, penalties & punishment to offenders. Effectiveness depends on its enforcement by the States/UTs under the powers delegated to them.

(c) No, Sir.

(d) Details are given in Statement.

Statement

The action taken by the State Governments/UTs under the Essential Commodities Act, 1955 against persons involved in hoarding etc. in respect of essential commodities during 2011 to 2013 (updated as on 14.07.2013) as reported by them

Year	No. of Raids	No. of Persons Arrested	No. of Persons Prosecuted	No. of Persons Convicted	Value of goods Confiscated (Rs. in lakhs)
2011	205072	4576	4659	132	7473.43
2012	174373	4155	3610	522	24034.33
2013	196092	6056	2862	969	56784.81

Price-rise of essential commodities

1121. SHRI ARVIND KUMAR SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether price of essential commodities have risen considerably during last three months;

(b) if so, the details thereof, item-wise and month-wise;

(c) whether Government had promised to check price-rise of essential commodities within 60 days; and

(d) if so, the details thereof along with the steps taken in this regard and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE):